

| 1        | 2   | 3    |
|----------|-----|------|
| 2006     | 168 | 7189 |
| 2007     | 91  | 3894 |
| 2008 (P) | 56  | 3052 |
| 2009 (P) | 56  | 1880 |

(P) = Provisional — = Nil.

*Note:-* The above information is reported monthly by the Offices of State Labour Commissioners and CLC (C), on voluntary basis.

#### **Donation by STC and MMTC to NSUI**

2942. SHRIMATI KUSUM RAI:

SHRI NAND KISHORE YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to answer to Starred Question 97 given in the Rajya Sabha on 25th November, 2009 and state:

(a) the details of the 'Head' and authority under which STC and MMTC have disbursed and donated NSUI, the student wing of Indian National Congress;

(b) whether PSUs like STC and MMTC are authorized to donate public money to organizations like NSUI;

(c) if so, the details thereof;

(d) if not, whether it is not misuse of public money;

(e) whether concurrence of Minister of Commerce was taken before disbursing and donating the public money to student wing of Congress; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (f) MMTC has contributed to certain student related bodies such as Faculty of Management Studies Alumni Association, Amity International Business School, Department of Management Studies — IIT Delhi, St. Joseph School, ICWAI National Convention, Akshay Chhibber Memorial Tournament and NSUI. Similarly, STC has contributed to Institute of Economic Studies, Sri Venkateswara College, IIFT Symposium, Delhi School of Economics, Institute of Marketing and Management, Department of Management Studies — IIT, Delhi, Department of Commerce — Delhi University and Delhi University Students Union (DUSU) and NSUI. There was no requirement to obtain the approval of Minister of Commerce as the contributions were authorised by the competent authority in the respective organisations.

#### **Anti-dumping cases registered by DGAD**

2943. SHRI R.C. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of anti-dumping cases registered by the Director-General of Anti-Dumping during the last five years, year-wise and country-wise;

(b) the number of cases in which anti-dumping investigations have been completed and recommendations submitted to Government during the last five years, year-wise and country-wise; and

(c) the measures Government has taken on the recommendations of the DGAD in the above cases?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (c) The number of anti-dumping cases initiated by the Directorate General of Anti-Dumping and Allied Duties in the last five years (*i.e.* from 1.4.2004 till 10.12.2009); findings issued by DGAD in those cases and the duties imposed by the Department of Revenue are given in the following table:—

| Year    | Number | Countries   | Findings (final or preliminary) issued by DGAD  | Duties imposed by Department of Revenue |
|---------|--------|---|---|---|
| 1       | 2      | 3   | 4   | 5                                       |
| 2004-05 | 12     | China PR (09), Taiwan (03), Indonesia (01), Thailand (01), Malaysia (01), EU (01), EU (excluding Germany) (01), EU (Sweden) (01), USA (01), Brazil (01), Mexico (01), Ukraine (01) Korea RP (01)                  | Final findings issued in all 12 cases. (Duty recommended in 09 cases; duty not recommended in 03 cases) | Definitive duty imposed in 09 cases.    |
| 2005-06 | 12     | China PR (11), Ukraine (01), EU (01), USA (01), Brazil (01), Indonesia (02), Korea RP (02), Malaysia (02), Taiwan (02), Thailand (02), Switzerland (01).  | Final findings issued in all 12 cases. (Duty recommended in 11 cases; duty not recommended in 01 case)  | Definitive duty imposed in 11 cases.    |
| 2006-07 | 11     | China PR (07), Singapore (03), South Africa (01), Hong Kong (01), Taiwan (06), Malaysia (02), Thailand (01), Indonesia (02), Japan (02), Korea RP (04), USA (03), Bulgaria (01), European Union (01), Russia (01) | Final findings issued in all 11 cases. (Duty recommended in 11 cases)                                   | Definitive duty imposed in 11 cases.    |

| 1                             | 2  | 3  | 4  | 5   |
|-------------------------------|----|--|--|---|
| 2007-08                       | 13 | China PR (11), Hong Kong (02), Japan (01), Korea RP (05), European Union (01), Indonesia (01), Turkey (01), Thailand (04), Russia (01), USA (01), Sri Lanka (01), Vietnam (02), Iran (01), Malaysia (03), UAE (01), Taiwan (02).   | Final findings issued in all 13 cases. (Duty recommended in 10 cases; duty not recommended in 03 cases)  | Definitive duty imposed in 10 cases.  |
| 2008-09                       | 21 | China PR (16), Thailand (06), Vietnam (01), Malaysia (03), New Zealand (01), Sri Lanka (01), Belarus (01), Indonesia (03), Iran (02), Japan (02), Kazakhstan (01), Malaysia (02), Phillipines (01), Romania (01), Russia (02), South Africa (02), Saudi Arabia (02), Korea RP (03), Turkey (01), Ukraine (01), Taiwan (01), USA (01), EU (02), Australia (01), Oman (01), Singapore (01) | Final findings issued in all 12 cases; Preliminary findings issued in 08 cases; (Duty recommended in 17 cases; duty not recommended in 03 cases) One case still under investigation. | Definitive duty imposed in 05 cases; provisional duty imposed in 10 cases so far. |
| 2009-10<br>(till<br>10.12.09) | 11 | China PR (08), Israel (01), Malaysia (02), Thailand (04), Vietnam (01), Mexico (01), Japan (04), Korea RP (01), Taiwan (01), Russia (01)   | Preliminary findings issued in 02 cases; (Duty recommended in 02 cases). Nine cases still under investigation.   | Provisional duty imposed in 01 case so far.                                       |

#### Export of Rice and Vegetables

2944. SHRI RAJNITI PRASAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity of rice and vegetables being exported and their volume and value, product-wise; and

(b) whether any trial of GM vegetables and their productions will have any adverse effect on the quantity of exports?

THE MINISTER OF COMMERCE AND INDUSTRY ( SHRI ANAND SHARMA): (a) The details of export of Rice (Basmati and Non-Basmati) and Vegetables, both in quantity and value, for the last two years is as under:—